

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

(From the judgement and order dated 22/05/2012 in CRLA
No.3000/2003, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln(s) for stay and permission to file additional
documents and office report)WITH SLP(Cr1) NO. 6271 of 2012
(With appln(s) for stay and office report)SLP(Cr1) NO. 7059 of 2012
(With office report)WITH SLP(Cr1) NO. 407 of 2013
(With appln(s) for c/delay in filing SLP and exemption from
filing O.T. and stay and impleadment and office report)Date: 21/04/2014 These Petitions were called on for hearing
today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE J. CHELAMESWARFor Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.
Mr. E.C. Agrawala, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Rajesh Kumar, Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s) Mr. R.K. Dash, Sr. Adv.
Mr. Adarsha Upadhyay, Adv.

Mr. Shakil Ahmed Syed, Adv.

Ms. Anu Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E RList the matters on Friday, the 2nd May,
2014. In the meantime, parties may file affidavit.(DEEPAK MANSUKHANI)
Court Master(M.S. NEGI)
Assistant Registrar